

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No meeting of the Board of Film Censors took place during 1976.

(b) and (c). All films presented for censorship were examined and dealt with by the prescribed authority after they were seen by the Examining Committees and, in some cases, by Revising Committees of the Board of Film Censors constituted in accordance with the provisions of the Cinematograph Act, 1952 and the Rules made thereunder. However, on the basis of complaints received either in writing or otherwise, some films were called for and dealt with by the Central Government in accordance with the provisions of the Cinematograph Act and the Rules made thereunder.

#### Capacities of Industrial Units

545. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) a list of new industrial units that came into production during 1976-77 together with the items and their capacities;

(b) what were the dates of their licensing and whether causes have been ascertained where the delay of implementation has been more than two years; and

(c) if so, the facts thereof?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) to (c). A statement showing the details of new industrial units which came into production during 1976-77 together with the items of manufacture, licensed capacity and the date of licence issued, is enclosed. Those units which have taken more than two years for implementation have been indicated in the statement laid on the Table of the House. [Placed in Library. See No. LT-349/77.]

An industrial licence is generally issued with an initial validity period of 2 years, which can normally be

extended for a period of another 2 years. Any extension after four years, is granted only if there is strong justification.

Generally large projects have a greater period of gestation. Reasons for abnormal delay in the implementation of industrial units given in the statement are delay in fabrication of indigenous machinery, delay in import of capital goods, delay due to foreign collaborator, delay in raising of finances according to standard guidelines, etc.

#### Industrialization of Backward Areas

546. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government has drawn up a policy for industrializing backward areas;

(b) if so, the main features thereof; and

(c) the proposals to attract entrepreneurs to take industries to backward areas?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) and (b). Concentration of industries in certain areas has been due to the ready availability of power, water supply and transport facilities which have been developed there. It is one of the aims of national planning to ensure that these infrastructural facilities are steadily made available to areas which are at present lagging behind industrially or where there is greater need for providing opportunities for employment, provided the location is otherwise suitable. In implementation of industrial licensing policy, Government also ensures that licensing decisions conform to the growth profile of the Plan and that techno-economic and social considerations such as economies of scale, appropriate technology, balanced regional development and development of backward areas are fully reflected.

(c) The Government offer the following incentives for the entrepreneurs to locate their industries in backward areas:—

- (i) Concessional finance;
- (ii) Treatment of development loans as equity;
- (iii) Relief in Income Tax;
- (iv) Free Technical Consultancy Services;
- (v) Relaxation in establishment of backward industries;
- (vi) Interest Subsidy for a longer period;
- (vii) Supply of machinery on concessional terms;
- (viii) Subsidy on Fixed Capital Investment;
- (ix) Special facilities for importing raw material and components; and
- (x) Transport Subsidy.

चुनाव-परिणाम घोषित करते समय  
श्री बंसीलाल द्वारा मजिस्ट्रेट को  
थप्पड़ मारा जाना

547. श्री नवाब सिंह चौहान : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान दिनांक 23 मार्च 1977 के पाकिस्तान के एक समाचार-पत्र 'डान' में प्रकाशित उस समाचार की ओर दिलाया गया है जिसमें कहा गया था कि हाल के चुनाव-परिणामों की घोषणा के समय भूतपूर्व रक्षा मंत्री श्री बंसीलाल को उस मजिस्ट्रेट के थप्पड़ मारने पर गिरफ्तार कर लिया गया था जो परिणामों की घोषणा कर रहा था ; और

(ख) यदि हां, तो उक्त घटना के तथ्य क्या हैं और इस बारे में क्या कार्यवाही की गई है ?

गृह मंत्री ( चौधरी चरण सिंह ) :  
(क) इस संबंध में रिपोर्ट पाकिस्तान के समाचारपत्र 'डान' के अंक तारीख 22-3-77 में प्रकाशित हुई थी ।

(ख) राज्य सरकार से प्राप्त सूचना के अनुसार वहां ऐसी कोई घटना नहीं हुई थी ।

वायुमंडल तथा समुद्रीय जल में रेडियो  
धमिता के संबंध में जांच

548. श्री नवाब सिंह चौहान : क्या परमाणु ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार देश के वायुमंडल तथा समुद्रीय जल में फंली रेडियो धमिता की मात्रा के बारे में समय-समय पर जांच करती है ;

(ख) यदि हां, तो गत दो वर्षों के दौरान किन-किन क्षेत्रों में और कितनी बार ये जांच कराई गई और कितनी रेडियो धमिता प्रत्येक म्यान पर पाई गई ; और

(ग) किन-किन स्थानों पर यह मात्रा इतनी थी जो मनुष्यों के लिये हानिकारक हो सकती है और सरकार ने इस सम्बन्ध में क्या उपचारात्मक उपाय किये हैं ?

प्रधान मंत्री ( श्री मोरारजी देसाई ) :

(क) जी, हां । वायुमंडल में फंली रेडियो-धमिता की मापने का काम हमारे देश में पिछले कई वर्षों से किया जा रहा है । तथापि, समुद्र के पानी की रेडियो-धमिता की मापने का काम नेमी रूप से नहीं किया जाता है ।

(ख) वायु मंडल में फंली रेडियो-धमिता को मापने का काम गुलमर्ग, गंगटोक, नई दिल्ली, कलकत्ता, बम्बई, नागपुर, बंगलौर हैदराबाद, ऊटकमंड, मद्रास तथा थुम्बा स्थित मानिट्रिंग स्टेशनों की श्रृंखला की सहायता से किया जाता है । नाभिकीय संयंत्रों आदि